

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1008
ANSWERED ON:01.03.2000
RULES FRAMED BY INSTRUMENTALITIES
GEETA MUKHERJEE;RADHA MOHAN SINGH

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether instrumentalities of the Union Government are free to frame rules and regulations; and
(b) if so, the details of the relevant provision in this regard?

Answer

> MINISTER OF STATE OF DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS' WELFARE THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SMT. VASUNDHARA RAJE)

(a) & (b): An instrumentality of the Government can make rules in accordance with the provision of the statute or charter of its constitution. With the approval of the competent authority, it can make its own rules or adopt the rules of the Central Government or adopt the same with suitable amendments as may be permissible within the legal framework.

It is the responsibility of the administrative Ministry/Department to ensure compliance with the provisions of the statute and rules framed thereunder in respect of an instrumentality of the Government.